

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
SHIVPRIYA CABLES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	<b>SHIVPRIYA CABLES PRIVATE LIMITED</b>
2. Date of incorporation of Corporate Debtor	03.02.2006
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24116DL2006PTC170835
5. Address of the registered office and principal office (if any) of Corporate Debtor	<b>Registered Office:</b> 518/6-A, GF, Plot No. 73-75, Block No.1, Gali No.1, Vishwas Nagar, Shahdara, North East, Delhi-110032 <b>Principal Office:</b> B-15/23, Ground Floor, DLF City, Phase-1, Gurgaon- 122002 <b>Factory Premises:</b> F-122-123, Industrial Area, Chopanki, Bhiwadi, Alwar, Rajasthan - 301019
6. Insolvency commencement date in respect of Corporate Debtor	<b>07.12.2023</b> (Copy of the Order received on 13.12.2023)
7. Estimated date of closure of insolvency resolution process	<b>10.06.2024</b> (Being 180 days from 13.12.2023)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>Kanti Mohan Rustagi</b> <b>Regn. No.:</b> IBBI/IPA-002/IP-N00097/2017-18/10240
9. Address & email of the interim resolution professional, as registered with the board	F-14, Kailash Colony, New Delhi - 110043 <b>E-mail:</b> kanti.rustagi@patanjaliassociates.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Address for Correspondence: C/o Resurgent Resolution Professionals LLP (IPE)</b> 905, 09th Floor, Tower C, Unitech Business Zone, The Close South, Sector 50, Gurugram, Haryana -122018. <b>Email Id (Process specific)</b> cirp.shivpriya@gmail.com
11. Last date for submission of claims	<b>27.12.2023</b> (14 days from the date of receipt of copy of the Order i.e. 13.12.2023)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - II has ordered the commencement of corporate insolvency resolution process of **SHIVPRIYA CABLES PRIVATE LIMITED** on **07.12.2023**, however, the copy of the Order was received by the IRP on 13.12.2023.

The creditors of **SHIVPRIYA CABLES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **27.12.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proof of claims shall attract penalties.**

**Date :** 15.12.2023

**Place:** F-14, Kailash Colony,  
New Delhi - 110043

In the matter of **SHIVPRIYA CABLES PRIVATE LIMITED**

**Reg. No.:** IBBI/IPA-002/IP-N00097/2017-18/10240

**AFA Number:** AA2/10240/02/310124/202613 | **AFA Valid Upto:** 31.01.2024

  
**KANTI MOHAN RUSTAGI**  
INSOLVENCY PROFESSIONAL  
IBBI/IPA-002/IP-N00097/2017-18/10240

**Sd/-**  
**Kanti Mohan Rustagi**  
Interim Resolution Professional